

Bengal get some other fringe benefits like free accommodation, medical facilities, fire-wood, ration at concessional rates etc.

Review of Plantation Labour Act, 1951

3001. SHRI DAWA LAMA : Will the Minister of LABOUR be pleased to state :

(a) whether Government will review Plantation Labour Act, 1951 in consultation with Trade Unions;

(b) if so, the time frame thereof; and

(c) if not, the reasons, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) to (c) The Plantations Labour Act, 1951 is administered by the State Governments. Various amendments in the Plantations Labour Act, 1951 are proposed based on the requirements of the social partners. A cautious policy is adopted to bring about any amendment in the Act after taking into consideration all the relevant factors. Amendment proposals will also be discussed in the tripartite committee of the Plantation Sector, which also includes representatives of workers' organisations.

Wages for women in unorganised Sector

†3002. SHRIMATI SAROJ DUBEY : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware of the fact that women, working in unorganised sectors are generally gets less wages in comparison to men in the whole country;

(b) if so, whether Government are contemplating any effective steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) The Equal Remuneration Act, 1976 provides for payment of equal remuneration to women for the same work or work of similar nature. The Central Government is the appropriate Government in relation to any Employment carried on by or under the authority of the Central Government or railway administration, or in relation to a banking

† Original notice of the question was received in Hindi.